

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/182(KB)2022  
IA(I.B.C)/312(KB)2024,  
IA(I.B.C)/625(KB)2024,

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	INDIAN OVERSEAS BANK VS APEX STEEL PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Aditya Gooptu, Adv. ] For the Resolution Professional  
Mr. Sanjay Gupta, RP ]

**ORDER**

1. Learned Counsel for the Resolution Professional present.
2. **IA(I.B.C)/312(KB)2024:**
  - a. List this matter on **16<sup>th</sup> May, 2024.**
3. **IA(I.B.C)/625(KB)2024:**
  - a. This application is filed by the Resolution Professional under Section 12 (2) of the Insolvency and Bankruptcy Code, 2016 for extension of 90 days from 7<sup>th</sup> April, 2024.
  - b. The reasons for extension seeking by the Resolution Professional is mentioned in paras 14 and 15 of this application.
  - c. This application is accompanied by an affidavit of Resolution Professional at page 14.
  - d. We have perused the application and the documents attached therewith and heard the learned Counsel for the Resolution Professional. On being satisfied, we grant extension of CIRP period by 90 days from 7<sup>th</sup> April, 2024 and accordingly, IA(I.B.C)/625(KB)2024 is allowed and disposed of.
  - e. The Resolution Professional is directed to complete the whole process of CIRP mandatorily within the extended time period.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**